

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 215 OF 2011
(@ SPECIAL LEAVE PETITION(CRL.)NO.4219 OF 2010)

GURMAIL SINGH & ANR.

... APPELLANT(S)

VERSUS

STAE OF PUNJAB

... RESPONDENT(S)

O R D E R

Leave granted.

We have heard learned counsel for the parties.

Both the appellants have undergone more than one year of sentence. On consideration of the totality of the facts and circumstances of this case, we are of the considered opinion that interest of justice would be met if the appellants are released on the sentence already undergone. Both the appellants undertakes to pay a sum of Rs.50,000/- each to the Complainant-Sadhu Singh within four weeks from today and submit compliance to this Court by way of an affidavit.

The appeal is disposed of accordingly.

.....J.
(DALVEER BHANDARI)

.....J.
(DEEPAK VERMA)

NEW DELHI;
24TH JANUARY, 2011